

In the Court of Sessions Judge, Mahalir Neethimandram, Madurai
Present TMT J.Flora.M.L

dated this the12th day of May 2020

E-Crl.MP.No. 1/2020

Sudhandhira Raja,
S/o. Poori

Petitioner/Accused

/ Vs/

State through the
Inspector of police
Keelavalavu p.s
Madurai District,
In crime no. 181/2011

Respondent/Complainant

ORDER

The petitioner who is arrayed as accused no 1 was arrested and remanded to judicial custody on 10.03.2020 for alleged offences punishable u/s 376, 302 IPC and 4 of TNPHW Act. The petitioner was already granted bail on 24.03.2020, with direction to execute a bond with two sureties. Now the petitioner's counsel seeks to release the accused on own bond

Considering the urgent need and necessity to ensure social distancing and thereby reducing the scope of infection,I am inclined to grant interim bail till 02.06.2020 to the petitioner on the following conditions;

i) the petitioner shall execute a personal bond of RS 10000 before the Superintendent of Prison, Madurai

ii) the Superintendent of Prison, Madurai is directed to send the bail bond to this court after executing the bail bond

iii) the petitioner shall remain in his house for the next twenty days from the date of his release and surrender before his court on 03.06.2020, without fail and execute a fresh bond with two sureties

Sd/- J.Floras.

Sessions Judge(FAC)

Mahalir Neethimandram,

Madurai

To

The Superintendent

Central Prison, Madurai through E.Mail.

The Counsel for the petitioner thro' E.Mail.